

construction of an Upper Dam connected to existing Neyyar Irrigation Project. This representation was referred to the Kerala State Government. The State Government have intimated in November 1980 that instructions have been issued to their Chief Engineer to take up detailed investigations of Upper Neyyar Dam. Further action regarding scrutiny and clearance etc. can be taken only after the State Government sends a details project report.

उज्जैन के लिए सीधी टेलीफोन डायलिंग
दूरसंचार प्रणाली

* 39). श्री सत्यनारायण जटिया: क्या
संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उज्जैन को
सीधी टेलीफोन डायलिंग के माध्यम से
महानगरों में नहीं जोड़ा गया है;

(ख) यदि हाँ, तो उन के क्या कारण
हैं; और

(ग) उज्जैन को सीधी टेलीफोन
डायलिंग के माध्यम से महानगरों से कब तक
जोड़ा जाएगा ?

संचार मंत्री (श्री सी. एम. स्टीफन) :

(क) जी नहीं। उज्जैन से बंबई और दिल्ली
के लिए पूर्णकालिक एस टी डी सेवा तथा
मद्रास और कलकत्ता के साथ रात्रि एस टी डी
सेवा उपलब्ध है।

(ख) और (ग) प्रश्न ही नहीं उठता।

**Priority Date of the House Owning
Employees for Allotment of Govern-
ment Accommodation**

391. SHRI K. KUNHAMBU: Will
the Minister of WORKS AND HOUS-
ING be pleased to state:

(a) whether it is a fact that the pri-
ority dates of some house-owning Gov-
ernment employees had been changed
to 1977 irrespective of their date of
joining the Government service;

(b) if so, why the same rule was not
applied to other house-owning Govern-

ment employees who have already
been allotted Government accommoda-
tion;

(c) whether the decision of the
Works and Housing Ministry of 30th
August, 1980 treating all house-owning
Government employees on equal foot-
ing for the purpose of allotment of
Government accommodation has been
implemented; and

(d) if not, the reasons thereof?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH): (a) It is a fact that Gov-
ernment by its orders dated 29th June,
1977 fixed 1-6-1977 as the priority date
in respect of all house owning Central
Government employees in Delhi for
general pool accommodation, who had
joined Central Govt. service prior to
that date, irrespective of their actual
date of joining.

(b) "Priority date" refers only to
those cases where Government ser-
vants are awaiting allotment of gen-
eral pool accommodation or change to
their entitled category of accommoda-
tion. The priority date of 1-6-1977 was
also applicable in respect of those
house-owning officers who had already
been allotted Govt. accommodation
and were waiting for a change to their
entitled category of accommodation.

(c) Yes, Sir.

(d) Does not arise.

**Levy By States on Khandsari Produc-
tion**

3570. SHRI S. M. KRISHNA:

SHRI R. L. BHATIA:

Will the Minister of AGRICULTURE
be pleased to state:

(a) whether three Khandsari produc-
ing States viz. Uttar Pradesh, Andhra
Pradesh and Madhya Pradesh have
imposed a levy on Khandsari produc-
tion in their States;

(b) if so, the quantum of levy im-
posed and its possible impact on the